

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2896
ANSWERED ON:22.03.2005
DEVELOPMENT OF TRIBAL SUB-PLAN AREAS IN RAJASTHAN
Bhagora Shri Mahavir

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criteria of budget allocation to the State included in Tribal sub-plan;
- (b) whether the Government is allocating funds to Rajasthan as per the Maharashtra pattern;
- (c) if so, the details thereof;
- (d) the schemes of the Government for upliftment of tribals in tribal sub-plan area of Southern Rajasthan by developing the wastelands, development of forest produce/herbal cultivation along with their collection processing and marketing along with funds allocated during the last three years and thereafter;
- (e) the number of beneficiaries under those schemes, scheme-wise;
- (f) whether despite sanctioning big amount by the Central Government for economic and social upliftment of tribal sub-plan areas of Southern Rajasthan still no change have occurred in economic and social condition of those tribal families;
- (g) if so, the reasons therefor;
- (h) whether the Government proposes to get it investigated and reviewed; and
- (i) if so, the details thereof?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) to (c) The Ministry of Tribal Affairs allocates funds under Special Central Assistance to Tribal Sub Plan (SCA to TSP) and Article 275(1) of the Constitution to the States based on specific criteria. The Maharashtra pattern has been adopted by that state for allocation of TSP funds in the state. The Tribal Welfare Deptt. is given allocation of TSP funds in the state, which then allocates funds to various line Deptts. This Ministry has been advocating to all the States to adopt this model.

(d) to (i) the information has been sought from the State Government, and appropriate decision will be taken.